Condition of Women Prisoners

2190. SHRI RAMDAS AGARWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the National Commission tor Women has taken up the condition of Womeh prisoners as one of its primary tastes and whether this issue was discussed at a conference on Costodial Justice " for Women organised by the Commission in New Delhi recently;
- (b) if so, what are the main recommendations/suggestions made there, in: and
 - (c) what steps Government propose to take to treat women in jails with dignity and whether the recommendations made in the reports of the Justice Krishna Iyer and Justice Mulla were considered/implemented so far by Government, if not, the rea sons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SHRIMATI BAS-AVA RAJESHWAR!): (a) Yes, Sir.

- (b) The main recommendations/suggestions made in the meeting are given in the Statement attached. (See below).
- (c) National Commission for Women has constituted a "Committee on Costodial Justice Women" comprising eminent personalities to closely examine these recommendations/ suggestions. This initiative forms an integral part of the follow-up efforts of the Government on the recommendations of Justice Krishna Iver and Justice Mulla reports. As the subject of "prisons" figures in the State list, recommendations of both these Committees have been sent to the State Governments for implementation. Close follow-up consultations

jhav© also been held with the related Departments/Ministries on various concerned issues.

Statement

The main suggestions which emerged out of the deliberations in the Conference included the following: —

- (i) In case of bailable offences, women should be released on personal bond Without surety.
- (ii) When an arrestee is a women, the police should arrange to give immediate information of it tea relative or friend of hers.
- (iii) Women should be informed at the time of her arrest, about the right to medical examination by a lady doctor.
- (iv) Women arrestee should be informed when first produced before the Magistrate about her right to-legal aid at State expenses and she must be provided such access to legal aid as soon as she needs it.
- (v) Improvement of living condition in jails Should be one of the main tasks of the jail administration.
- (vi) There should be exclusive accommodation for women prisoners staffed by women wardens in every composite jail, custodial institution and police lock-up.
- (vii) Need for laying stress on rehabilitation of women prisoners and bringing them back to the mainstream of social life.
- (viii) Training should be provided to the jail wardens and staff so that their approach towards the women in prisoners becomes more

human.

(ix) Infra-structural facilities for custodialisatioh in correction homes, mental health resorts, reception centres and other institutions where women are lodged in custody. *

- (x) Preparation of a model jaid manual and model police manual incorporating therein the aspects of custodial justice to women.
- (xi) The programme of modernisation of jails which has been suspended should be resumed by the Government imirtdiately.
- (xii) Children accompanying women in custody should receive all care and attention for education, health and (upbringing at State expenses.

Training: and selection of athletes, for next Olympics

- 2191. SHRI V. HANUMANTHA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) what are the plans to properly tr^in and select athletes for the next Olympics; and
- Ob) whether any strategy has been, evolved to better our performance in the next Olympics?

THE MINISTER OF STATS IN THE MINISTRY OF HUMAN RE(DE-**SOURCE** DEVELOPMENT PAFiTMENT OF YOUTH **AFFAIRS** AND SPORTS) WITH ADDITIONAL CHARGE OF THE MINISTER STATE IN THE MINISTRY OF PAR LIAMENTARY AFFAIRS (SHR1 MUKUL WASNIK): The (a) next Olympics will be held at Atlanta (U.S.A.) 1936. Before in Asian games will be held at Hiroshima in October, National Federa 1994. identified the probables tions have for 1994 Asian Games, out of which, some of the sportspersons may quali fy for 1996 Olympic Games. National (Federations have also identified sec ond string of sportspersons mostly the Juniors who are to be trained for various International competitions le ading to 1996 Olympic Games. An nual coaching and competition pro grammes for senior and juniors have been drawn up in consultation with the National Federations.

(b) As a part of strategy, Long Term Development Programme (LTDP) have been drawn up consisting of identification of talented sportspersons, arranging coaching and competition programmes within and outside the country.

Efforts are being made to provide scientific support through experts in Exercise Physiology, Sports Psychology, Sports Biomechanics, Sports Medicine Sports Anthropometry and Sports Massage.

Indian National Commission

- 2192. SHRI RAJNI RANJAN SAHU; Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the contributions of UNESCO in the formulation and execution of the programme of the Indian National Commission;
- (b) what are the reasons for insignificant progress;
- (c) whether. Indian National Commission continue to provide effective intellectual inputs in NUESCO's programme; and
- (d) if so, what are the achievements thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA); (a) and (b) The Indian National Commission for Cooperation with UNESCO does not have programmes of its own. The Indian National Commission is an advisory, coordinating and liaison agency at National level which encourages country's participation UNESCO's programmes. It is the Indian National Commission which contributes to the formulation and execution of NUESCO's programmes and not the other way around.